

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P. NO. 13/1997 in  
O.A. NO. 1282/1996

(6)

Friday, this the 14th day of March, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN  
HON'BLE SHRI N. SAHU, MEMBER (A)

Ashutosh Upadhyaya  
S/O Siddish Chandra Upadhyaya,  
Retd. Driver, Northern Railway,  
Chandausi,  
R/O A-39, Ashok Enclave,  
Pira Garhi Chowk, Rohtak Road,  
New Delhi-110041.

... Petitioner

( None for Petitioner )

-Versus-

1. Shri Shanti Narain,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. Shri Om Prakash Mendiratta,  
Divisional Railway Manager,  
Northern Railway,  
Moradabad.

... Respondents

( None for Respondents )

O R D E R (ORAL)

Shri Justice K. M. Agarwal -

Contempt notices were given against the respondents for the alleged disobedience of the order dated 7.6.1996 passed in O.A. No. 1282/1996. The direction given to the respondents was to dispose of the applicant's representation dated 2.1.1996 by a detailed, reasoned and speaking order within three months from the date of receipt of a copy of the judgment. Reply has been filed on affidavit. The reply shows that the delay was because of the fact that the second respondent had taken charge of the post of Divisional Railway Manager, Moradabad, only on 19.12.1996. Thereafter,

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... contd.

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the representation of the petitioner was considered and rejected. The decision of the authorities on the representation was conveyed to the petitioner vide letter No. EPO/468/C.C. dated 12.2.1997. A copy of the said letter has also been filed along with the affidavit as R-1.

2. In the light of the aforesaid facts, we are of the view that the respondents have complied with the order of the Tribunal and, therefore, we see no reason to keep these proceedings pending. Accordingly, the application for contempt is dismissed and the rule nisi issued against the respondents is hereby discharged.

3. Needless to say that if the petitioner is aggrieved by the decision of the respondents on his representation, he has the liberty to challenge the same in accordance with law.

*For*

( K. M. Agarwal )  
Chairman

*Thirumurthi*  
( N. Sahu )  
Member(A)

/as/